

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.106  
C.P.(IB)/301(AHM)2023

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Mani Alloys (India) Private Limited  
V/s

.....Applicant

Suryamani Glassed Steel Equipment Private Limited

.....Respondent

**Order delivered on 30/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Natasha Shah, Advocate  
For the Respondent : **Ex-Parte**

**ORDER**

Learned Counsel for the applicant has filed a written purshish on 29.04.2024, vide inward diary No. D-3636 along with the copy of the settlement agreement entered between the applicant and the **ex-parte** respondent. The same is taken on record.

In view of the aforesaid, the applicant seeks permission from this Tribunal to withdraw the present petition. The same is allowed.

Accordingly, **C.P. (IB)/301(AHM) 2023** is dismissed as withdrawn.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**